

Name of Corporate Debtor:	Think and Learn Private Limited
Date of Commencement of CIRP:	7/16/2024
List of Creditors as on:	10/30/2024

List of unsecured financial creditors (Other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim provisionally admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Aakash Education Services		14,044,000,000		Unsecured	0	0	Yes	0	0	0		14,044,000,000	
2	Glas Trust		114,329,887,753		Unsecured					114,329,887,753				
3	ICICI Bank Limited					0	-	No	0				-	
4	Anglo Asia Ltd		8,100,000,000		Unsecured			No	0	0			8,100,000,000	
5	Incred Financial Services Limited	7/31/2024	203,452,440	203,452,440	Unsecured			No	1				-	
<b>Total</b>			<b>136,677,340,193</b>	<b>203,452,440</b>		<b>0</b>	<b>0</b>		<b>0.00%</b>	<b>114,329,887,753</b>	<b>0</b>	<b>-</b>	<b>22,144,000,000</b>	

Note:

**THE CREDITORS ARE HEREBY INFORMED THAT:**

In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.

The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.

It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be in due course of time.

The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.

It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (ip.bvius@outlook.com). to follow-up on their claim for quick actions.